CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: - 31 MAR 1994

APPLICATION NUMBER: 529 of 1994.

APPLICANTS:

RESPONDENTS:

Sri.V.S.Gnaneswaran v/s. The Director of Postal Services, O/o.Chief Post Master General, Karnataka and Other.

1. Sri.V.V.Balan, Advocate, 75, Muddappa Road Cross, Maruthisevanagar, Bangalore-560 033.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 22nd March, 1994.

Issues on 31/3/94

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CENTRAL ADMINISTRATION TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.529/94.

TUESDAY, THIS THE 22ND DAY OF MARCH, 1994.

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN

MEMBER (A)

Shri V.S. Gnaneswargn,
Aged 55 years,
S/o Late V.M. Surendranath Mudaliar,
"Velavan Illam",
124, I Cross, I Stage,
VI Main, Sanjaynagar, Postal Layout,
Bangalore - 560 094.

Applicant

(By Advocate Shri V.V. Balan)

Vs.

- The Director of Postal Services, Office of the Chief Postmaster General, Marnataka Circle, Bangalore - 560 001.
- Senior Superintendent of Post Offices, Bangalore East Division, Bangalore - 560 001.

Respondents

DRDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

Having heard Shri Balan for the applicant, we think it appropriate to direct the applicant to prefer an appeal or make atleast an apposite representation under the rules, if any, asking the department to consider him for Voluntary Retirement instead of retiring him on invalid pension as done under Annexure—A1 herein. As a result, Shri Balan now seeks leave to withdraw this application with liberty to renew the same after exhausting the remedies of statutory appeal, etc. for seeking Voluntary Retirement. We think it would be fair for Govt. to consider afresh the applicant to take



Voluntary Retirement, since he appears to be qualified for such a concession. If that relief is denied, it would be open to the applicant to come back to the Tribunal.

(T.V.RAMANAN)

MEMBER (A)

(P.K.SHYAMBUNDAR)

VICE CHAIRMAN

VICE CHAIRMAN

PSP

SECTION OFFICER

ADMINISTRATIVE TRI

ADDITIONAL LIGHT

BANGALORE